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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 74 of 1994

Date of Decision: 25.2.1994

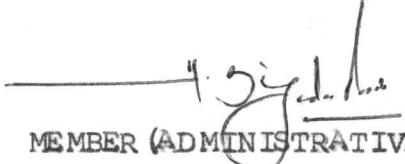
Sambhu Prasad Dal Behera & Others Applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? N.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? N.


MEMBER (ADMINISTRATIVE)

25 FEB 94

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Sambhu Prasad Dal Behera & Others Applicant(s)

Versus

For the applicants Mr. P.C. Kar,
Advocate

For the respondents Mr.Ashok Mishra,
Sr.Standing Counsel
(Centrak)

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

MR .H.RAJENDRA PRASAD, MEMBER (ADMN) : This application has been filed by some members of the staff of Rayagada S-orting Office under R.M.S. 'B.G.' Division, Berhampur, claiming interest on a delayed over-time claim submitted by the applicant during the year 1992. From Annexure-2 to the application it is seen that the applicants feel there has been a deliberate delay on the part of someone in passing the claim. Mr.P.C.Kar, learned counsel for the petitioners intimates that the allowance due to the petitioners has since been paid. The only pending aspect is the payment of interest demanded by the applicants. It is understood that the applicant have made a representation to R-3 in the matter. It is directed that the representation may be disposed of according to law within 15 days from the date of receipt of the judgment, if not disposed of already. Mr.Ashok Mishra, learned Standing Counsel was heard in the matter. The case is thus disposed of. No costs.



MEMBER (ADMINISTRATIVE)

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 25.2.1994/ B.K.Sahoo